

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DYNAMIC TEXTBOOKS PRINTERS PVT. LTD
(CORPORATE DEBTOR)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DYNAMIC TEXTBOOKS PRINTERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11 March 1982
3.	Authority under which corporate debtor is incorporated registered	ROC - Delhi
4.	Corporate Identity No. of corporate debtor	U22219DL1982PTC013271
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office :- 134, 1st Floor, Bhagwati Market, Gali Lohewali Charkhewala, Chawri Bazar, Central Delhi - 110006 Work :- C-1, Industrial Area, Bijoli, Jhansi 284001 (Uttar Pradesh)
6.	Insolvency commencement date in respect of corporate debtor	27 th May, 2020
7.	Estimated date of closure of insolvency resolution process	24 November, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Shiv Nandan Sharma Reg. No. IBBI/IP-P00384/2017-18/10641
9.	Address and e-mail of the interim resolution professional, as registered with the Board	129, Navjeevan Vihar, Near Aurobindo College, New Delhi - 110017 sharmasn@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	129, Navjeevan Vihar, Near Aurobindo College, New Delhi 110017 cirp.dynamic@gmail.com sharmasn@gmail.com
11.	Last date for submission of claims	13 th June, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of the DYNAMIC TEXTBOOKS PRINTERS PRIVATE LIMITED on 27 th May, 2020.

The creditors of DYNAMIC TEXTBOOKS PRINTERS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 13 th June 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Shiv Nandan Sharma
Interim Resolution Professional of DynamicTextbooks Printers Pvt Ltd
Reg. No. IBBI/IP-P00384/2017-18/10641
31st May, 2020, New Delhi

